NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 22/(MAH)/2016 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.10.2016

NAME OF THE PARTIES:

Mr. Shankarrao Borkar & Ors.

V/s.

M/s. DDPL Global Infrastructure Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

2) Mx. Sudha Dwivedi Adv. ber Petitrar Susuali St. Adv. Mustafa Doctor alw Adv.

Dharam Jumawi ilb Adv. Leddy Atv Res 12

Adv. Rohan Rajypothyakahe ilb Sanjay (inhu ilb R. & 6 to g.

Adv. Mayur Shetty ilb Swati for R. 1 to Rz.

Adv. Lasuman B. Rodaly Bodaly

R. Drdar

CP No. 22/241-242/NCLT/MB/MAH/2016

Petitioner sought extension of time for filing rejoinder, whereas the Respondents Counsel stated that for filing rejoinder, the Petitioner has already taken four weeks' time in the name of filing rejoinder, therefore, no time should be given for filing rejoinder.

However, at the request of the Petitioner Company, the time for filing rejoinder has been extended for one week peremptorily directing the Petitioner to get ready for final hearing on next date.

List this matter for final hearing on 21.11.2016.

Sd1-

B.S.V. PRAKASH KUMAR Member (Judicial)